

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Customs Appeal No. 863 of 2012

(Arising out of Order-in-Original No. CAO No. 29/2012/CAC/CC/BKS dated 20.06.2012 passed by the Commissioner of Customs (Adjudication) Mumbai.)

Mr. Damodar Nayak
609, Churchgate Chambers,
5 New Marine Lines, Churchgate,
Mumbai – 400 020

.....Appellant

VERSUS

Commissioner of Customs
(Export Promotion), Mumbai
New Custom House, Ballard
Estate, Mumbai – 400 001

.....Respondent

APPEARANCE:

None for the Appellant

Shri N. N. Prabhu Desai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85050 / 2022

Date of Hearing: 17.01.2022

Date of Decision: 17.01.2022

Appellant is absent. No one represented it. Learned Authorised Representative is present despite notice being sent to them in compliance to order dated 09.11.2021 received back with a postal endorsement "unclaimed". It seems that appellant is no more interested to pursue its appeal further and therefore, in view of the above noted order dated 09.11.2021, the appeal is dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open Court)

(Dr.Suvendu Kumar Pati)
Member (Judicial)